

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

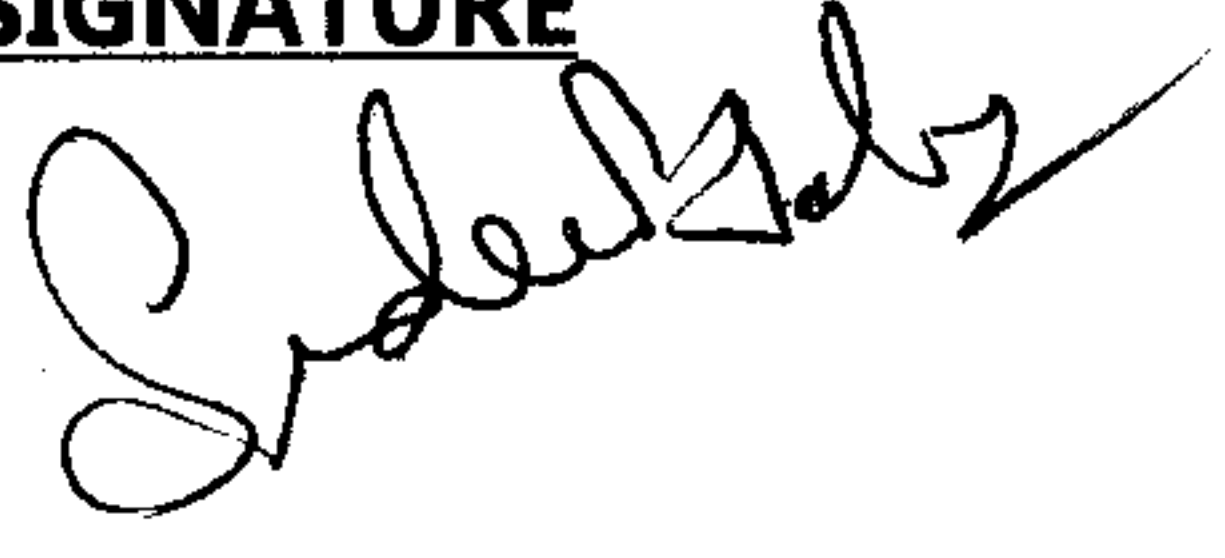
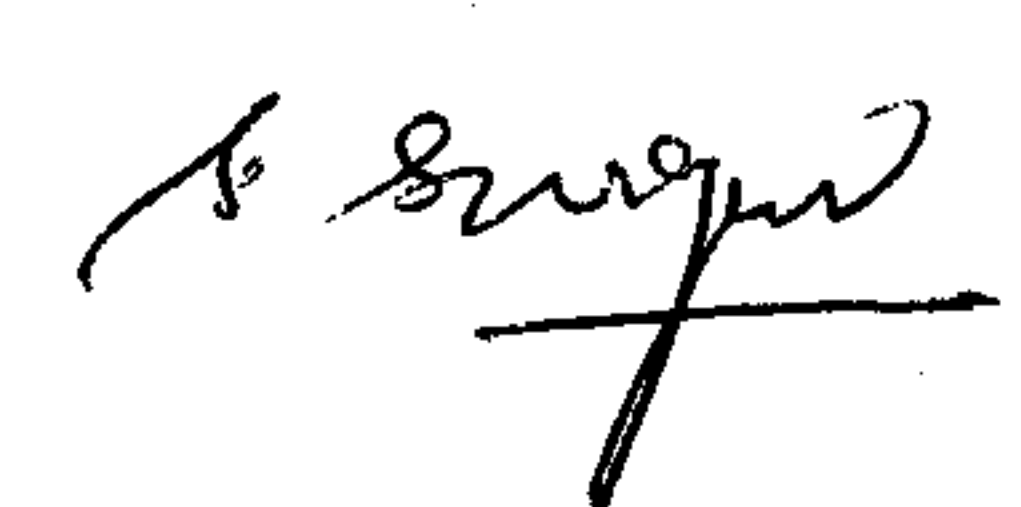
CP No. 59/NCLT/AHM/2018

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2019**

Name of the Company: Ravindra Gupta
V/s.
Shree Balaji Dyeing & Printing Mill Pvt. Ltd. & 2
Ors.

Section of the Companies Act: Section 271(e) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SANDEEP TALAN	ADVOCATE	PETITIONER	
2.	S. SURIVANARAYANAN	Advocate	Respondent	

ORDER

The Parties are represented through their respective Learned Counsel(s).

The Proof of service of notice upon Regional Director and ROC is filed.

Due to the paucity of time, the matter could not be reached.

List the matter alongwith all the IA's on 04.07.2019



**MANORAMA KUMARI
MEMBER (JUDICIAL)**

Dated this the 22nd day of April, 2019.